

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. I

Service Tax Appeal No. 525 of 2012

(Arising out of Order-in-Original No. 43/2012 dated 29.02.2012 passed by the Commissioner of Service Tax, M.H.U. Complex, Nandanam, Chennai – 600 035)

M/s. BSNL Chennai Telephones (Mobile Division) : **Appellant**
No. 238, R.K. Mutt Road, Mandaiveli, Chennai – 600 028

VERSUS

Commissioner of Service Tax : **Respondent**
M.H.U. Complex, Nandanam, Chennai – 600 035

APPEARANCE:

None for the Appellant

Smt. Anandalakshmi Ganeshram, Superintendent for the Respondent

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 40849 / 2023

DATE OF HEARING/DECISION: 25.09.2023

Order : [Per Bench]

None for the appellant.

2. We find from the order-sheet notings that sufficient opportunities have been given, but however, there is no representation for the appellant on any of the hearing dates. In view of the above, it appears that the assessee-appellant is not interested in pursuing the appeal and hence, the same is dismissed in terms of Rule 20 of the Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Dictated and pronounced in open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)
Sdd

Sd/-
(P. DINESHA)
MEMBER (JUDICIAL)